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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No. 1918 of 1993

Jagdish Prasad Sonkar Applicant

Vs.

Union of India and others. ... Respondents

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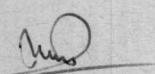
HON'BLE MR MAHARAJDIN, MEMBER-J

The applicant has approached this Tribunal against the impugned of his transfer from Ranikhet to Joshimath.

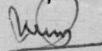
The applicant is a civil employee working under the respondents on the post of Electrician HS II at MES Ranikhet, district Almora under the direct control of Garrison Engineer, M.E.S., Ranikhet.

The applicant vide letter dated 30-07-93 (Annexure IV) was informed to keep ^{ready for 2} in ~~the list~~ of transfer. He submitted representation dated 03-08-93 (Annexure A-V) stating that he is a patient of Asthama and Sytika and getting treatment at Ranikhet. It is also stated that the Joshimath being at high altitude, the climate of the said place is not favourable to his health. The respondents instead of considering his representation, passed the impugned order of transfer dated 27-09-93 (Annexure I). The applicant again submitted the ^{Stating} representation ~~making~~ his grievances on 08-12-93 which is still pending for disposal. The learned counsel for the applicant has contended that the direction can be issued to the respondents to dispose of the representation.

Shri C.S. Singh put appearance on behalf of the respondents and after having heard learned counsel for both



the parties I am of the view that the representations submitted by the applicant are to be replied by the respondents, ^{and} as if there is no substance his case of transfer may be reconsidered. So in the light of these observations the application of the applicant is disposed of with the direction to the respondents to dispose of the representation of the applicant within a period of thirty days from the date of receipt of this order by reasoned and speaking order. In the meantime the implementation of the order of transfer dated 27-09-93 shall remain suspended, if in case it has not been given effect to.


MEMBER(J)

DATED: Allahabad, January 19, 1994.
(VKS PS)
